

**COURT-I**  
**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY**  
**(Appellate Jurisdiction)**

**IA NO. 11 OF 2019 IN**  
**APPEAL NO. 1 OF 2019**

**Dated : 21<sup>st</sup> May, 2019**

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson**  
**Hon'ble Mr. Ravindra Kumar Verma, Technical Member**

**In the matter of:**

**Lanco Amarkantak Power Limited ... Appellant(s)**  
**Versus**  
**Haryana Electricity Regulatory Commission & Ors. ... Respondent(s)**

Counsel for the Appellant(s) : Mr. Deepak Khurana

Counsel for the Respondent(s) : Mr. Girik Bhalla for R-2

Mr. M.G. Ramachandran, Sr. Adv.  
Ms. Poorva Saigal  
Mr. Shubham Arya  
Ms. Tanya Sareen for R-3

**ORDER**

Heard both the parties.

Appellant is permitted to file fresh petition seeking approval of the Commission for securing coal from any alternate sources other than e-auction. If such application is filed, as submitted, by next week, the same shall be considered as expeditiously as possible but not later than one month from the date of presentation of the said petition without being influenced by earlier opinion.

With these observations, the instant appeal, being Appeal No. 1 of 2019, stands disposed of.

**(Ravindra Kumar Verma)**  
**Technical Member**

*mk/vt*

**(Justice Manjula Chellur)**  
**Chairperson**